

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2
SPECIAL BENCH

ITEM No.12
C.P. (IB)/171(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

STATE BANK OF INDIA

VS

ALIBEN SHAMLABHAI MOVANIYA

.....Applicant

.....Respondent

Order delivered on 27/07/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Biju A. Nair, Ld. Adv.

For the Respondent :

ORDER

This application is filed under Section 95 of the IB Code, 2016. Since the Constitutional Validity as regards to initiation of the Insolvency Resolution Process against the personal guarantor is under challenge before the Hon'ble Supreme Court, the hearing of this matter is deferred to 04.12.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN
MEMBER (JUDICIAL)**